

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.10/2013
CA.212/2013
I.A-133/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th July, 2017, 10.30 A.M

Name of the Company	Acme Consultants Pvt. Ltd. & Anr. -Versus- Premium Agro Exports Ltd. & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date


1. Mr. Aditya Kanodia, Adv
Mrs. S. Sarkar, Adv
Mrs. A. Das, Adv

for R 13


13/7/17


REETOBROTO KUMAR MITRA, ADV.
SAUNAK MITRA, ADV.
ARITRA BASU, ADV
SANTIV KUMAR TRIVEDI, ADV

for the
PETITIONERS.


13/7/17

Manu Agarwal
Mr. N. Sharma
Mr. Bajrang Manot
Adv

for ~~the~~ respondent
nos 1, 4 and 6


13/7/17

13 07 2017- C.P.No.10/2013 – C.A.No.212/2013 – I.A.No.133/2017 – Acme Consultants Pvt. Ltd. & Anr. Versus. Premium Agro Exports Ltd. & Ors.

O R D E R

Ltd. Lawyers on behalf of petitioner(s) and respondent(s) are present.

Respondent prays for further time to file reply though she was allowed two weeks' time but has failed to file reply. Heard, prayer is allowed. As a last chance one week's time is allowed with a cost of Rs.2,000/- to be deposited to the Army Welfare Fund. The petitioner is also at liberty to file their rejoinder within one week.

Fixed on 17.08.2017.

MANORAMA KUMARI
MEMBER(J)